

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:738
ANSWERED ON:27.11.2014
SETTING UP OF INDEPENDENT REGULATOR FOR COAL SECTOR
Mani Shri Jose K.

Will the Minister of COAL be pleased to state:

- (a) whether the Government propose to introduce legislation for setting up of an independent regulator for the coal sector;
- (b) if so, the details thereof along with the objective behind the move; and
- (c) the manner in which the present draft legislation differs from the earlier draft legislation introduced in December, 2013?

Answer

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a to c): After detailed consultations with various stake holders as well as concerned Ministries/ Departments, the Coal Regulatory Authority Bill, 2013 was approved by the competent authority on 27.06.2013 and the same was introduced in the Lok Sabha on 13.12.2013, to regulate and conserve resources in the coal sector, protect the interest of consumers and producers of coal and for matters connected therewith.

The Coal Regulatory Authority Bill, 2013 that was introduced in the Lok Sabha has lapsed with the dissolution of the 15th Lok Sabha on 18th May, 2014. The proposal for re-introducing the same in the Lok Sabha is under consideration for further inter-ministerial consultations.